

**THE PROTECTION OF HUMAN RIGHTS (AMENDMENT) ACT, 2000**

No. 49 of 2000

[11th December, 2000.]

**An Act further to amend the Protection of Human Rights Act, 1993.**

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

1. This Act may be called the Protection of Human Rights (Amendment) Act, 2000.

Short title.

2. After section 40 of the Protection of Human Rights Act, 1993, the following section shall be inserted, namely:—

Amendment of Act 10 of 1994.

"40A. The power to make rules under clause (b) of sub-section (2) of section 40 shall include the power to make such rules or any of them retrospectively from a date not earlier than the date on which this Act received the assent of the President, but no such retrospective effect shall be given to any such rule so as to prejudicially affect the interests of any person to whom such rule may be applicable."

Power to make rules retrospectively.